

PAPERS UNDER TARIFF COMMISSION
ACT, ETC.

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table:—

(1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Statement showing the reasons for delay in finalising the Supplementary Report (1965) of the Tariff Commission on the continuance of protection to the Dyestuff Industry and action taken thereon by Government. [Placed in Library. See No. LT-7111/66].

(ii) Letter No. TO/ID/E/87(66) dated the 2nd August, 1966 from the Secretary, Tariff Commission, Bombay to the Secretary, Ministry of Commerce, Government of India, New Delhi. [Placed in Library. See No. LT-7112/66].

(2) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Inorganic Pigments (Inspection) Rules, 1966, published in Notification No. S.O. 2671 in Gazette of India dated the 1st September, 1966. [Placed in Library. See No. LT-7113/66].

(ii) The Export of Coir Yarn (Inspection) Rules, 1966, published in Notification No. S.O. 2843 in Gazette of India dated the 23rd September, 1966. [Placed in Library. See No. LT-7114/66].

(iii) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1966, published in Notification No. S.O. 2846 in Gazette

of India dated the 26th September, 1966. [Placed in Library. See No. LT-7115/66].

(3) A copy of Government Resolution No. 2(9)/66 containing the decision of the Government on the recommendations made in Part I of the Report of the Study Team appointed to examine the working of the Textile Commissioner's Organisation. [Placed in Library. See No. LT-7116/66].

ORDINANCES UNDER ARTICLE 123(2) (a)
OF THE CONSTITUTION

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): I beg to lay on the Table a copy each of the following Ordinances, under provisions of article 123(2) (a) of the Constitution:—

(i) The Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1966 (No. 10 of 1966) promulgated by the President on the 13th September, 1966. [Placed in Library. See No. LT-7117/66].

(ii) The Companies (Amendment) Ordinance, 1966 (No. 11 of 1966) promulgated by the President on the 21st September, 1966. [Placed in Library. See No. LT-7118/66].

REPORT OF THE FOODGRAINS POLICY
COMMITTEE ETC.

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): I beg to lay on the Table—

(1) A copy of the Report of the Foodgrains Policy Committee, 1966. [Placed in Library. See No. LT-7119/66].

(2) A copy of the Review of the Scarcity and Food Situation. [Placed in Library. See No. LT-7120/66].

(3) A copy of the Annual Report of the Indian Central Offseeds Committee for the year 1964-65 together with the Annual Accounts and the Audit Report thereon. [Placed in Library. See No. LT-7121/66].

(4) A copy of the Annual Report of the Indian Central Tobacco Committee for the year 1964-65 together with the Annual Accounts and the Audit Report thereon. [Placed in Library. See No. LT-7122/66].

KERALA COURT-FEES AND SUITS VALUATION (AMENDMENT) ACT

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy of the Kerala Court-Fees and Suits Valuation (Amendment) Act, 1966 (President's Act No. 8 of 1966), under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965. [Placed in Library. See No. LT-7123/66].

FOOD CORPORATIONS (EIGHTH AMENDMENT) RULES

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): I beg to lay on the Table a copy of the Food Corporations (Eighth Amendment) Rules, 1966, published in Notification No. G.S.R. 1484 in Gazette of India dated the 17th September, 1966, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-2174/66].

ANNUAL ACCOUNTS OF THE COMMISSIONERS FOR THE PORT OF CALCUTTA FOR 1964-65, AUDIT REPORT THEREON ETC.

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to lay on the Table—

(1) A copy of the Annual Accounts of the Commissioners for

the Port of Calcutta for the year 1964-65 and Audit Report thereon. [Placed in Library. See No. LT-7125/66].

(2) A copy of the Report and the Certified Accounts of the Shipping Development Fund Committee for the year 1964-65 together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-7126/66].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): I beg to lay on the Table:—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Cotton Textiles Sixth (Amendment) Order, 1966, published in Notification No. S.O. 2636 in Gazette of India dated the 3rd September, 1966. [Placed in Library. See No. LT-7127/66].
- (ii) The Cotton Textiles (Control) Seventh Amendment Order, 1966, published in Notification No. S.O. 2639 in Gazette of India dated the 3rd September, 1966. [Placed in Library. See No. LT-2128/66].
- (iii) The Art Silk Textiles (Production and Distribution) Control (Second Amendment) Order, 1966, published in Notification No. S.O. 2641 in Gazette of India dated the 3rd September, 1966. [Placed in Library. See No. LT-7129/66].
- (iv) The Woollen Textiles (Production and Distribution) Control (Second Amendment) Order, 1966, published in Notification No. S.O. 2642 in Gazette of India dated the